

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 187 OF 2018 &**  
**IA NOS. 875 & 876 OF 2018**

**Dated: 16<sup>th</sup> July, 2018**

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member**  
**Hon'ble Mr. Justice N. K. Patil, Judicial Member**

**In the matter of:**

<b>Punjab State Power Corporation Ltd.</b>	....	<b>Appellant(s)</b>
<b>Versus</b>		
<b>GVK Power (Goindwal Sahib) Limited &amp; Anr.</b>	....	<b>Respondent(s)</b>
Counsel for the Appellant(s)	:	Mr. Anand K. Ganesan Mr. Ashwin Ramanathan
Counsel for the Respondent(s)	:	Mr. Vishrov Mukherjee

**ORDER**

**IA No. 875 of 2018**

*(Appln. for exemption from filing certified copy of the impugned order)*

We have heard learned counsel for the appellant/applicant. For the reasons stated in the application, the application is allowed.

**APPEAL No. 187 of 2018**

Issue notice to the Respondents on the appeal as well as on the I.A. No. 876 of 2018 (Appln. for stay) returnable on 02.08.2018. Mr. Vishrov Mukherjee takes notice on behalf of Respondent No.1 and seeks a week's time to file reply to the IA. Dasti, in addition, is permitted.

List the matter for admission and IA for hearing on **02.08.2018**. In the meantime, learned counsel for the respondents may file reply to the IA on or before 23.07.2018 after serving copy on the other side. Rejoinder may be filed on or before 30.07.2018 after serving copy on the other side.

**(Justice N. K. Patil)**  
**Judicial Member**

**(I.J. Kapoor)**  
**Technical Member**